

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No.3209 of 2022

Devendra PandeyPetitioner(s)

Versus

The State of Jharkhand & Ors.Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner(s) : Mr. Binod Kumar Jha, Adv.

For the Respondent(s) : Mr. Achyut Keshav, G.P.I.

05/15.05.2024: This Court has exercised its power under Article 215 and 226 of the Constitution of India read with Section 14 of the Contempt of Court Act, 1971.

2. In the mentioning, it has been submitted by Mr. Binod Kumar Jha that even six months' time have lapsed, after removal of the defect(s), still the case has not been listed.

3. I have repeated this question five times to Mr. Jha whether defect(s) has been removed prior to six months or not?

4. In reply, it has been empathetically stated that all the defect(s) have been removed, still the case has not been listed.

5. File has been called for from the concerned Section and from perusal of the same, it appears that the case is still defective. At that time, more than 100 advocates are present in the Court Room and the name of some the advocates, who are present, are as follows:-

1. Mr. M.S. Mittal, Sr. Advocate.
2. Mr. Sumeet Gadodia, Adv.
3. Mr. L.C. N. Shahdeo, Adv.
4. Mr. Nilesh Kumar, Adv.
5. Mr. PAS Pati, Adv.
6. Mrs. Archanan Kumari Singh, Adv.
7. Mr. Gaurav, Adv.
8. Mr. S.P. Jha, Adv.
9. Mr. Altamash Khan, Adv.
10. Mrs. Seema Kumari Singh, Adv.
11. Mr. Ayub Ansari, Adv.
12. Mr. Rabindra Kumar Shekhar, Adv.
13. Mr. Rahul Ranjan, Adv.
14. Mr. Hadish Ansari, Adv.

6. Emphatically, accusation has been made against the Staffs and the Court to the effect that the cases are being not listed even after removal of the defect(s). The tone and tenor of the concerned Advocate was not proper, rather it was contemptuous. The appearance and the statement of the concerned Advocate has been found contemptuous.

7. Accordingly, Mr. Binod Kumar Jha, is, hereby, debarred from entering into the premises of the Jharkhand High Court and all the Courts, within territory of the Jharkhand High Court, till 12th June, 2024.

8. List this case on 12.06.2024 for further hearing.

9. Let a copy of this order be handed over to:

(1) Mr. Binod Kumar Jha, charged person for submission of reply.

(2) The Registrar General, Jharkhand High Court, Ranchi for compliance.

(3) The Chairman, Jharkhand State Bar Council, Ranchi for information.

(Rajesh Kumar, J.)

Ravi/-